

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 1048/2018

**In the matter of:**

Secretary, RWA Gupta Colony ...Applicant

Versus

Govt. of NCT of Delhi ...Respondents

**NDOH:- 27.08.2019**

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1. Additional Status Report on behalf of DPCC in terms of order dated 07.01.2019.

Filed by:

(Dr. Chandra Prakash)  
Sr. Environmental Engineer  
(Delhi Pollution Control Committee)

Respondent

New Delhi:  
Dated: 21.08.2019

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**ADDITIONAL STATUS REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE WITH RESPECT TO  
ORDER DATED 07.01.2019.**

1. That DPCC has filed its action taken report in above referred matter in compliance with the order dated 07.01.2019 on 12.07.2019 on email.
2. In the report dated 12.07.2019, it was submitted before this Hon'ble Tribunal that BSES has disconnected the power supply of all the premises. Environmental Compensation Charges of Rs. 15 Lakhs has been imposed on the land owner. As the land owner has not deposited ECC, so SDM was directed to collect the same as arrears of land revenue. In the surprise visit premises found locked from the outside.
3. That, land owner Sh. Gajraj has filed the appeal against the order of DPCC imposing thereby ECC of Rs. 15 Lakhs, bearing appeal number 24/2019. This Hon'ble Tribunal has disposed off the appeal vide order dated 31.07.2019 *after converting order of ECC into notice.*



4. That in view of the above actions, it is humbly prayed that this additional status report may kindly be taken on record and the OA may please be disposed off.

  
( Dr.Chandra Prakash) 27/8/19  
Sr. Environmental Engineer